

IN THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE  
AT CHENNAI

O.A. No. 11 of 2022

Between

*C.Sengodan & another*

Applicants

-And-

Department of Environment, Forests and Climate change and others.

Respondents

**REPORT FILED BY THE COMMISSIONER OF THARAMANGALAM  
MUNICIPALITY**

I, Mangayarkkaran, S/o P.Muthukarungan, Commissioner of Tharamangalam Municipality, having office at Tharamangalam do hereby solemnly affirm and sincerely state as follows:

1) I am filing this report in order to comply with the order of this Hon'ble National Green Tribunal. I am well acquainted with the facts and circumstances of the case from records available within our office.

COMMISSIONER  
Tharamangalam Municipality,  
Salem District.

*Mangayarkaran*

**COMMISSIONER**  
Tharamangalam Municipality,  
Salem District.

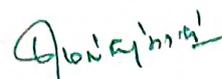
2) The respondent herein is upgraded as Municipality from Town Panchayat on 07.12.2021. The current population of our Municipality is around 32,035 and comprises of 27 wards and it covers 8 villages as well.

**COLLECTION OF WASTE TO THE SITE:**

3) The respondent herein collects domestic and commercial waste from the residents, 7 days a week, between 6 am and 12 pm. The respondent Municipality employed 36 persons and 46 persons from self-help groups. Furthermore, in order to collect waste from the residents and from the commercial establishments, the respondent herein has:

Tractors	-	2
Battery operated vehicles	-	7
Pushcart	-	27

4) The respondent hereinto not segregate bio-degradable and non-bio degradable at source. However, we segregate them at site/yard manually. We recently started to provide green buckets to the house holds within our municipality to place bio-degradable waste.



**COMMISSIONER**  
Tharamangalam Municipality,  
Salem District.

COMMISSIONER

Tharamangalam Municipality,  
Salem District.

AT THE SITE

5) At the site, as stated above, we segregate both bio and non-biowastes manually, and place the bio-degradable waste into manure pit area. Once the biodegradable waste is turns into compost, we sell them to the public.

6) The respondent herein transports its collected wasteto a land, where the part of the land is a burial ground. This land extent is as follows:

To keep waste site	2.47 acres
Burial ground	2.86 acres

7) Legacy waste, estimated by Anna University is around 13,900 cubic meters in this land, and they agreed to do consultancy work to remove the and dispose the legacy was scientifically. Please see the letter received from the Centre for Environmental Studies at Anna University.

**Further Action and Request**

8) The respondent herein sent a proposal to the Director of Municipal Administration

for sanctioning of financial assistance to the tune of Rs. 1.2 crores for bio-mining on 24.2.22.

Furthermore, we requested for LPG crematorium to the cost of Rs 1.5 crores to the Director of Municipal Administration. It is important to note that, we sent further proposal to the District Collector of Collector of Salem on 7.1.22 request for

*Apurva*  
**COMMISSIONER**  
Tharamangalam Municipality,  
Salem District.

allocation of land at R.S No 11/1 and 11/2 to the extent of 3.13.1 hectares, in order to establish new waste site with micro compost plant.

9) As mentioned above, in these circumstances, it is therefore prayed that this Hon'ble National Green Tribunal may be pleased to accept the report and pass orders as may deem fit and proper in the facts and circumstances of this case and thus render justice.

Signature: 

**COMMISSIONER**  
Tharamangalam Municipality,  
Salem District.

Date: 21-3-2022

### VERIFICATION

I, Mangayarkkarasan, working as Commissioner of Tharamangalam Municipality, do hereby verify that the contents of the above report are true to the best of my knowledge through records and I have not suppressed any facts.

Signature: 

**COMMISSIONER**  
Tharamangalam Municipality,  
Office seal Salem District.



**சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி**



**சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி**



**சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி**



**சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி**



சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி



**சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி**



REDMI NOTE 9 PRO MAX  
AI DUAL CAMERA

**சேலம் மாவட்டம் தூரமங்கலம் நகராட்சி**



**சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி**



சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி



**சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி**



சேலம் மாவட்டம் தாரமங்கலம் நகராட்சி

"Municipal Administration and Water Supply Department"

From  
M.Mangayarkkarasan,  
Municipal Commissioner,  
Tharamangalam Municipality,  
Salem District.

To  
The Director,  
Centre of Environmental Studies,  
Anna university,  
Chennai – 600 025

Roc.290/2021/A1 Dated:30.12.2021

Sir,

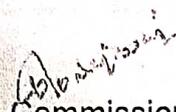
**Sub :** Solid Waste Management – Tharamangalam Municipality – Reclamations of existing dump yard located of burial ground site T.S.No.244/3 by removing the legacy waste of 13900 cu.m in bio-mining – Evaluation and recommendation for the preparation of DPR – Consent requested – Regarding.

\*\*\*\*\*

I am to the inform that based on the Bio-mining Project, Existing dump yard and burial ground located at Tharamangalam Municipality Survey No.244/3, Extesion 5.33 Acre. I am to further informed that the legacy waste quantity analysis done by Topographic survey and arrived legacy waste quantity is 13900 M<sup>3</sup> and necessary estimate have to be prepared by the Municipality.

Further, I request that depute your concern official and evaluate the legacy waste quantity and recomend with Bio-mining proceses and while inform that consent fees and remittance will be immediately.

Thanking you.

  
Commissioner,  
Tharamangalam Municipality  
Salem District

COPY TO  
The R.D.M., - 10/11/21

அனுப்புநர்:

திரு.மு.மங்கையர்க்கரசன்.எம்.ஏ.,  
ஆணையாளர்,  
தாரமங்கலம் நகராட்சி,  
சேலம் மாவட்டம்.

பெறுநர்:

மாவட்ட ஆட்சித்தலைவர் அவர்கள்,  
மாவட்ட ஆட்சியர் அலுவலகம்,  
சேலம்.

ந.க.எண்: 07/2022/அ1 நாள்: 07.01.2022.

ஐயா,

**பொருள் :** நிலம் உரிமை மாற்றம் - சேலம் மாவட்டம் - ஓமலூர் வட்டம் - தாரமங்கலம் கிராமம் புல எண்.11/1-ல் விஸ்தீர்ணம் 2.93.5 ஹெக்டேர் மற்றும் புல எண்.11/2 விஸ்தீர்ணம் 0.20.20 ஹெக்டேர் ஆக மொத்தம் 3.13.5 ஹெக்டேர் போடு கால் தரிசு வகைபாடு உடைய நிலமானது திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் - நுண் உரம் செயலாக்க மையம் செயல்படுத்த - நில உரிமை மாற்றம் செய்ய கோருதல் - தொடர்பாக.

**பார்வை :** மாவட்ட ஆட்சித்தலைவர் சேலம் அவர்களின் தொலைபேசி செய்தி நாள்.26.12.2021.

-----

சேலம் மாவட்டம், தாரமங்கலம் நகராட்சி ஆனது பேரூராட்சியிலிருந்து தரம் உயர்த்தப்பட்ட இரண்டாம்நிலை நகராட்சி ஆகும். இதன் பரப்பளவு 9.72 ச.கி.மீ. 2011 மக்கள் தொகை கணக்கெடுப்பின் படி மக்கள் தொகை 30222-ம் தற்போதைய கணக்கின் படி மக்கள் தொகை 32035-ம் உள்ளது. இந்நகராட்சி பகுதிக்கு தினசரி வந்து செல்லும் மக்கள் தொகை சுமார் 2500. இந்நகராட்சியில் 27 வார்டுகள் உள்ளது. மொத்த வீதிகளின் எண்ணிக்கை - 160. குடியிருப்புகளின் எண்ணிக்கை - 8840. இந்நகராட்சி பகுதி பெரும்பாலும் விவசாய பூமிகள் நிறைந்த பகுதிகளாகும். தாரமங்கலம் நகராட்சி பகுதியில் திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் டிராக்டர்-2, டாடா ஏ.சி.இ-1 மற்றும் தள்ளுவண்டி-40, பேட்டரி வாகனம் - 7 ஆகியவைகளை பயன்படுத்தி குப்பைகள் சேகரம் செய்யப்படுகிறது. தினசரி சுமார் 8.400 டன் கழிவுகள் சேகரம் செய்யப்படுகிறது. இந்நகராட்சியில் சேகரமாகும் குப்பைகள் சங்ககிரி மெயின் ரோடு பகுதியில் உள்ள வளமீட்பு பூங்கா சர்வே எண்.244/3-இல் மொத்த விஸ்தீர்ணம் 5.33 ஏக்கரில் 2.47 ஏக்கர் பரப்பளவில் உள்ளது. மேற்படி உரப்பூங்காவிற்கு அருகில் மயானம் மொத்த விஸ்தீர்ணம் 2.86 ஏக்கர் பரப்பளவில் உள்ளது.

தாரமங்கலம் நகராட்சியில் தற்போது உள்ள மேற்படி குப்பை கிடங்கினுள் உள்ள குப்பைகளின் அளவினை தகுந்த பொறியாளர்கள் மூலம் தற்போது அளவீடு செய்ததில் சுமார் 13900 M<sup>2</sup> அளவுள்ள குப்பைகள் உள்ளதாக கணக்கீடு செய்யப்பட்டுள்ளது. மேற்கண்ட குப்பைகளை திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் நுண் உயிரி செயலாக்க முறையில் (Bio-Mining) உரமாக்கிட உரிய மதிப்பீடு தயாரித்திட அண்ணா பல்கலைக்கழக சுற்றுச்சூழல் இயக்குநரக அலுவலருடன் நடவடிக்கை எடுக்கப்பட்டு வருகிறது. மேற்படி இடத்தில் தினசரி சேகரமாகும் குப்பைகளை பிரித்தால் மேற்படி மதிப்பீட்டினை துல்லியமாக எடுத்திட இயலாது.

மேற்கண்ட சூழ்நிலையில் தாரமங்கலம் நகராட்சியில் தினசரி சந்தை மற்றும் வாரச்சந்தை மூலம் மக்கும் குப்பைகள் தினந்தோறும் அதிகம் சேகரம் ஆவதாலும் வளர்ந்து வரும் நகரமாக உள்ளதாலும், நாள் ஒன்றுக்கு 8.400 டன் குப்பைகள் சேகரம் ஆவதாலும் இந்நகராட்சிக்கு திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் புதியதாக நுண் உயிரி செயலாக்க மையம் (Micro Composting Centre) அமைத்திட ஏதுவாக சேலம் மாவட்டம், ஓமலூர் வட்டம், தாரமங்கலம் கிராமம் புல எண்.11/1-ல் விஸ்தீர்ணம் 2.93.5 ஹெக்டேர் மற்றும் புல எண்.11/2-ல் விஸ்தீர்ணம் 0.20.20 ஹெக்டேர் ஆக மொத்த விஸ்தீர்ணம் 3.13.5 ஹெக்டேர் போடு கால் தரிசு வகைபாடு உடைய நிலத்தினை தாரமங்கலம் நகராட்சிக்கு நில உரிமை மாற்றம் செய்வதற்கு இதன் மூலம் முன்மொழிவுகள் அனுப்பி வைக்கப்படுகிறது.

மேற்கண்ட திடக்கழிவு மேலாண்மை பணிக்கு நில உரிமை மாற்றம் செய்யும் முன் திட்ட முன்நுழைவு அனுமதி வழங்கும்படி பணிவுடன் கேட்டுக்கொள்ளப்படுகிறது.

ஆணையாளர்,  
தாரமங்கலம் நகராட்சி,  
சேலம் மாவட்டம்.

நகல் -

நகராட்சி நிர்வாக மண்டல இயக்குநர் சேலம் அவர்களுக்கு தகவலுக்கு பணிந்தனுப்பப்படுகிறது.

**Application for Alienation of land to Tamil Nadu Urban Habitat Development Board  
for Tenement Scheme**

\*\*\*\*\*

1.	Name of District	Salem
2.	Taluk	Omalur
3.	Village	Tharamangalam
4.	Survey Number, Extent and Ownership	S.No.11/1 Extend 2.93.5Hec S.No.11/2 Extend 0.20.0 Hec Total Extend 3.13.5 Hec Bodu Call Tharisu
5.	Order in which Entry Permission given	-
6.	Whether the land has been taken over if so the date of taking over	-
7.	Whether the Sketch enclosed	Yes
8.	Purpose for which the land is required	Construction of Micro Composting Center Under SWM.
9.	Land Cost Payable	Considering the public welfare, the Government in G.O (Ms) No.114 Revenue department (LD5) Dated 28.02.2011, orders have been issued to land alienated the land to local bodies for implementation of Solid Waste Management scheme as free of cost as special case.

சுவிட்சர்லாந்து

1	2	3	4	5	6	7	8	9	10	11	12	
10	2A	10-2பா	அ	பு	...	8-2	6	3 85	0 31.5	1 20	...	பொருளாதாரிகள்.
	2B	-2பா	ர	பு	...	8-2	6	3 85	0 30.5	1 25	1128 க. சீரமணிய முதலியார் (1) க. துரைசாமி கவுண்டர் (2) பொ. சீரமணிய கவுண்டர் (3).	ஈ
	2C	-2பா	அ	பு	...	8-2	6	3 85	0 62.5	2 35	...	பொருளாதாரிகள்.
									1 35.0	5 35		
11	1	11-1	அ	பு	...	8-2	6	3 85	2 93.5	11 30	...	பொருளாதாரிகள்.
	2	-2	அ	பு	...	8-2	6	3 85	0 20.0	0 80	...	பொருளாதாரிகள்.
									3 13.5	12 10		
12	1	12-1	ர	பு	...	8-1	5	5 56	0 07.0	0 40	509 ரா (எ) க. துரைசாமி.	
	2A	-2பா	ர	பு	...	8-1	5	5 56	0 07.5	0 40	14 அ. அய்யமுத்து.	
	2B	-2பா	ர	பு	...	8-1	5	5 56	0 02.0	0 10	468 க. சேலி கவுண்டர்.	
	2C	-2பா	ர	பு	...	8-1	5	5 56	0 09.0	0 50	324 க. பொன்னுசாமி (எ) சின்னையன்.	
	3A	-3பா	ர	பு	...	8-1	5	5 56	0 08.0	0 45	729 ப. மணி.	
	3B	-3பா	ர	பு	...	8-1	5	5 56	0 10.0	0 55	281 க. கோவிந்தன்.	
	4	-4	ர	பு	...	8-1	5	5 56	0 05.5	0 30	509 ரா (எ) க. துரைசாமி.	
	5A	-5பா	ர	பு	...	8-1	5	5 56	0 03.0	0 15	736 க. மாதேவன்.	
	5B	-5பா	ர	பு	...	8-1	5	5 56	0 02.5	0 15	613 அ. பாப்பாள்.	
	6	-6	ர	பு	...	8-1	5	5 56	0 08.5	0 45	16 க. அங்கமுத்தம்மாள்.	
	7	-7	ர	பு	...	8-1	5	5 56	0 03.0	0 20	1453 க. துரைசாமி யும் மற்றும் பனிரெண்டு பேர்களும்.*	கூட்டு சுரூக் கிணறு.
	8A	-8பா	ர	பு	...	8-1	5	5 56	0 07.5	0 40	775 அ. முத்து.	
	8B	-8பா	ர	பு	...	8-1	5	5 56	0 09.5	0 50	282 ரா. கோவிந்தி.	
	8C	-8பா	ர	பு	...	8-1	5	5 56	0 03.0	0 15	775 அ. முத்து.	

சுவிட்சர்லாந்து  
 சுவிட்சர்லாந்து குடியரசு  
 தாரமங்கலம் கிராமம் (குருபு)  
 மூலூர் (வட்டம்), சேலம் மாவட்டம்.

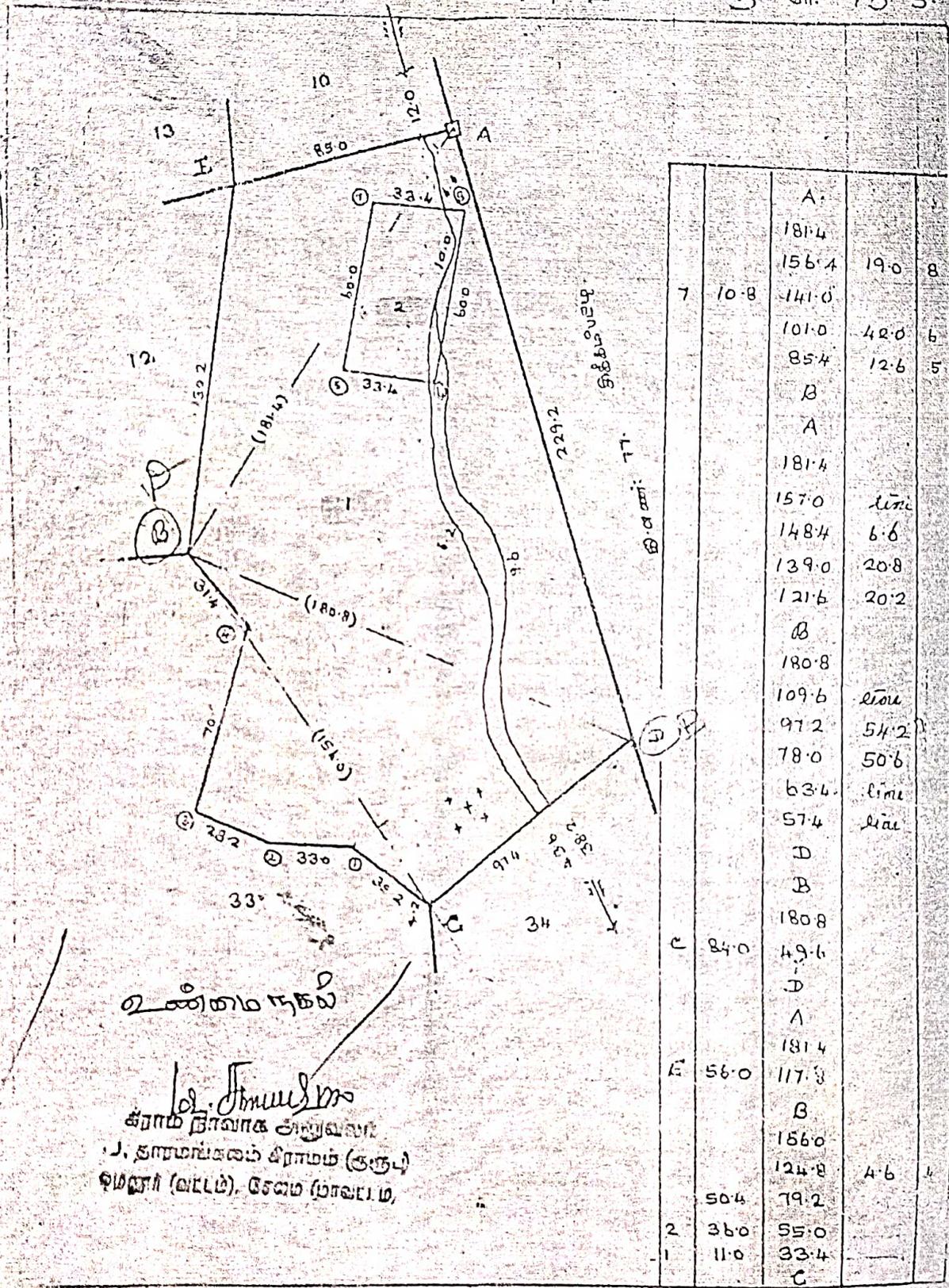
மாவட்டம்: சேலம்

பெயர்: சேலம்

பி.என்.என். 11

எண். 76  
 கிராமம் }  
 பெயர்: தாரமங்கலம்

பரப்பு: ஏக்கர்கள் 3 வர். 13-5



சு. சிவசுப்ரமணியன்  
 கிராம தரிசாக அலுவலர்  
 J. தாரமங்கலம் கிராமம் (குருடி)  
 கமலா (வட்டம்), சேலம் மாவட்டம்.

சு. சிவசுப்ரமணியன்  
 11-0-05  
 சேலம் மாவட்டம்  
 30-11-05

அளவு: 1:2000



சுருக்கம்

நில உரிமை மாற்றம் - திடக் கழிவு மேலாண்மை (Solid Waste Management) மற்றும் குப்பை மக்கு முற்றம் (Compost yard) அமைத்தல் போன்ற திட்டங்களை செயல்படுத்துவதற்காக உள்ளாட்சி அமைப்புகளுக்கு நிலங்களை நிலக்கிரயமின்றி வழங்குதல் ஆணை வெளியிடப்படுகிறது.

வருவாய் (ரிமு5(1)) துறை

அரசாணை (நிலை) எண்.114

நாள். 28.2.2011

படிக்கவும்:

முதன்மைச் செயலாளர் மற்றும் நில நிருவாக ஆணையரின் கடித  
எண்.B3/22956/2010 நாள்.13.9.2010

\*\*\*\*\*

**ஆணை:**

முதன்மைச் செயலர் மற்றும் நில நிருவாக ஆணையர் மேலே படிக்கப்பட்ட கடிதத்தில், ஆதாய நோக்கமற்ற மக்கள் நலத் திட்டங்களை செயல்படுத்துவதற்காக தமிழ்நாடு குடிநீர் வடிகால் வாரியம், சென்னை பெருநகர் குடிநீர் வழங்கல் மற்றும் கழிவு நீரகற்று வாரியம் மற்றும் தமிழ்நாடு குடிசை பகுதி மாற்று வாரியம் ஆகியவற்றிற்கு நிலங்கள் அரசால் இலவசமாக வழங்கப்படுகிறது எனவும், நகரப் பகுதிகளில் திடக் கழிவு மேலாண்மையினை மேற்கொள்வது மிகப் பெரிய சவாலாக உள்ளது எனவும், உள்ளாட்சி அமைப்புகள் நகரப் பகுதிகளில் கழிவுநீர் சுத்திகரிப்பு பணிகளை செயல்படுத்துவது போல் திடக்கழிவு தொடர்பான கட்டமைப்புகளை ஏற்படுத்தி பொதுமக்களுக்கு சுத்தமான சுகாதாரமான சூழ்நிலையை ஒரு குறிப்பிட்ட காலக்கெடுவிற்குள் உருவாக்க வேண்டும் என நகராட்சி அமைப்புகளுக்கு உச்சநீதிமன்றம் ஆணையிட்டுள்ளது எனவும், எனவே, ஆதாய நோக்கமின்றி பொதுமக்களின் நலனைக் கருத்தில் கொண்டு திடக்கழிவு மேலாண்மை மற்றும் குப்பை மக்கு முற்றம் அமைக்கும் திட்டங்களை செயல்படுத்துவது உள்ளாட்சி அமைப்புகளின் அத்தியாவசிய பணியாகும் எனவும் தெரிவித்துள்ளார். இதன் பொருட்டு உள்ளாட்சி அமைப்புகளுக்கு இலவசமாக நிலம் வழங்க வருவாய் நிலை ஆணை 24-இல் "பொதுவான கொள்கைகள்" வரையறுக்கப்பட்டுள்ளதாகவும், எனவே பொது நலன் கருதி திடக் கழிவு மேலாண்மை மற்றும் குப்பை மக்கு முற்றம் அமைத்தல் தொடர்பாக திட்டப் பணிகளை செயல்படுத்துவதற்காக உள்ளாட்சி அமைப்புகளுக்கு நிலங்களை நிலக்கிரயமின்றி நில உரிமை மாற்றம் செய்ய முதன்மைச் செயலர் மற்றும் நில நிருவாக ஆணையர் அரசுக்கு பரிந்துரை செய்துள்ளார்.

2. மேற்கண்ட சூழ்நிலையில், முதன்மைச் செயலர் மற்றும் நில நிருவாக ஆணையரின் பரிந்துரையினை அரசு நன்கு ஆய்வு செய்து அதனை ஏற்று, திடக்கழிவு மேலாண்மை (Solid Waste Management) மற்றும் குப்பை மக்கு முற்றம் (Compost yard) அமைத்தல் போன்ற பொதுமக்களின் நலன் கருதி நிறைவேற்றப்படும் திட்டங்களுக்காக உள்ளாட்சி அமைப்புகளுக்கு வழங்கப்படும் நிலங்களை நிலக்கிரயமின்றி நில உரிமை மாற்றம் செய்யலாம் என அரசு ஆணையிடுகிறது.

3. மேலே பத்தி 2-இல் உள்ள ஆணைக்கேற்ப தொடர் நடவடிக்கை மேற்கொள்ளுமாறு முதன்மைச் செயலாளர் மற்றும் நில நிருவாக ஆணையர் மற்றும் அனைத்து மாவட்ட ஆட்சித் தலைவர்கள் மற்றும் அனைத்து மாவட்ட வருவாய் அலுவலர்கள் கேட்டுக் கொள்ளப்படுகிறார்கள்.

(ஆளுநரின் ஆணைப்படி)

வி,கு.ஜெயக்கொடி  
அரசு முதன்மைச்  
செயலாளர்

பெறுநர்

முதன்மைச் செயலாளர் மற்றும் நில நிருவாக ஆணையர், சேப்பாக்கம், சென்னை-5

அனைத்து அனைத்து மாவட்ட ஆட்சித் தலைவர்கள்

அனைத்து மாவட்ட வருவாய் அலுவலர்கள்

நகல்

நகராட்சி நிருவாக இயக்குநர், சென்னை-5

ஊரக வளர்ச்சி ஆணையர், சென்னை-5

நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை,

சென்னை - 9.

ஊரக வளர்ச்சி மற்றும் ஊராட்சித் துறை, சென்னை-9

நிதித் துறை, சென்னை-9.

மாண்புமிகு அமைச்சர் (வருவாய் மற்றும் வீட்டு வசதி) அவர்களின் முதுநிலை நேர்முக

உதவியாளர், சென்னை-2

முதலமைச்சர் அலுவலகம், சென்னை-2

முதன்மைச் செயலரின் தனிச் செயலர், வருவாய்த் துறை, சென்னை-9

இ.கோ./உதிரி

/ஆணைப்படி அனுப்பப்படுகிறது/

பிரிவு அலுவலர்

APPENDIX-XXIV

(Standing Order No.24 Paragraph-6)

APPLICATION FOR THE PLACING OF LAND AT THE DISPOSAL TO AN INSTITUTION OR  
LOCAL BODY IN WHICH THE PROPERTY BELONG TO THE STATE

\*\*\*\*\*

District: Salem

Taluk : Omalur

Village : Tharamangalam

Description & Area : S.No.11/1 Extend 2.93.5Hec  
S.No.11/2 Extend 0.20.0 Hec  
Total Extend 3.13.5 Hec  
Bodu Call Tharisu

Market Value : As per G.O (Ms) No.114 Revenue department (LD5) Dated  
28.02.2011 Free of Cost.

**UNDER TAKING**

We, the Municipal Administration and Water Supply department by aside by the  
other condition, if any imposed by the Government.

*[Handwritten Signature]*  
21/01/22

**Commissioner,**  
Tharamangalam Municipality,  
Salem District.



CENTRE FOR ENVIRONMENTAL STUDIES  
ANNA UNIVERSITY, CHENNAI-25.

Dr. S. KANMANI, B.E., M.E., Ph.D.

Professor & Director

Lr. No 0247/CES/DIR/ Tharamangalam Municipality/2021-22

Off: +91-44-2235 9009/ 9010

Fax: +91-44-2235 4717

Email: skanmani@hotmail.com

Date: 10.01.2022

To

The Municipal Commissioner,  
Tharamangalam Municipality,  
Nangavalli Main Road,  
Tharamangalam – 636 502  
Salem District

Sir,

Sub: CES– Consultancy – Evaluation of DPR- "Solid Waste Management System –  
Tharamangalam Municipality - Biomining of Legacy waste at Burial Ground site of  
Tharamangalam Municipality— Estimate Reg.

Ref: Your letter No 290/2021/A1 dated: 30.12.2021

\*\*\*\*\*

With references to the above, this is to confirm that Centre for Environmental Studies (CES), Anna University is willing to carry out the consultancy work on Biomining DPR Evaluation of legacy waste dumped at the Burial Ground site of Tharamangalam Municipality. The scope of work for CES is to inspect the Burial Ground dumpsite of Tharamangalam Municipality and scrutiny of the Detailed Project Report and Estimate to be submitted by the Tharamangalam Municipality. It is expected that the study can be completed within one month from the date of award of work order along with consultancy fee. The expenditure towards travel of the experts and the Project Team from CES will be met by Tharamangalam Municipality.

The total consultancy fee payable to Centre for Environmental Studies, Anna University, Chennai towards the project will be Rs.1,50,000/- plus GST 18 % totaling Rs. 1,77,000/- (Rupees One Lakh seventy-seven thousand only). The Consultancy fee shall be paid in full along with the work order by way of Demand Draft in favour of "The Director, Centre for Technology Development and Transfer (CTDT), Anna University, Chennai - 600025 and the same shall be sent to "The Director, Centre for Environmental Studies, Anna University, Chennai – 600 025".

The TAN number of Centre for Technology Development & Transfer, Anna University is CHEC09200C and PAN number is AAALA1314K. The GST registration number is 33AAALA1314K1ZQ. Kindly enclose the GST and PAN number of the Tharamangalam Municipality for accounting and audit purposes.

The Director,  
(CTDT),  
Anna University,  
Chennai.

Yours faithfully,

Director  
DIRECTOR-CES  
Centre for Environmental Studies  
Anna University, Chennai - 25.

“நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை”

அனுப்புநர்  
திரு.மு.மங்கையர்க்கரசன், எம்.ஏ.,  
ஆணையாளர்,  
தாரமங்கலம் நகராட்சி,  
சேலம் மாவட்டம்.

பெறுநர்  
நகராட்சி நிர்வாக இயக்குநர்,  
நகர் நிர்வாக அலுவலக வளாகம்,  
75, சாந்தோம் நெடுஞ்சாலை,  
இராஜா அண்ணாமலைபுரம்,  
சென்னை-28.

உரிய வழிமுறையாக.

நகராட்சி நிர்வாக மண்டல இயக்குநர்,  
நகராட்சி நிர்வாக மண்டல இயக்குநரகம்,  
அரிசிபாளையம், சேலம்.

ந.க.எண். 86/2022/அ1.நாள்.24.02.2022

அய்யா,

பொருள் : நவீன எரிவாயு தகன மேடை – சேலம் மாவட்டம் – தாரமங்கலம் நகராட்சி – நகராட்சி எல்லைக்குட்பட்ட சங்ககிரி சாலையில் உள்ள நகராட்சி மயானப் பகுதியில் நவீன எரிவாயு தகன மேடை அமைத்தல் – மதிப்பீடு சமர்ப்பித்தல் – நிதி ஒதுக்கீடு மற்றும் நிர்வாக அனுமதி வழங்கக் கோரல் – சம்பந்தமாக.

- பார்வை : 1. அரசாணை (நிலை) எண்117 நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் (தேர்தல்) துறை நாள் 07.12.2021.  
2. தாரமங்கலம் நகராட்சி நகர்மன்ற தீர்மான எண்.14.நாள். 20.01.2022.  
3. தொடர்புடைய ஆவணங்கள்.

\*\*\*\*\*

சேலம் மாவட்டம் உள்ள தாரமங்கலம் தேர்வுநிலை பேரூராட்சி பார்வை (1) ல் காணும் அரசாணை (நிலை) எண்117 நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் (தேர்தல்) துறை நாள் 07.12.2021 ன்படி தரம் உயர்த்தப்பட்டு இரண்டாம் நிலை நகராட்சியாக செயல்பட்டு வருகிறது. தாரமங்கலம் இரண்டாம் நிலை நகராட்சியின் பரப்பளவு 9.72 ச.கி.மீ. 2011 மக்கள் தொகை கணக்கெடுப்பின்படி மக்கள் தொகை 30222. தற்போதைய கணக்கின்படி மக்கள் தொகை 32035.ம் உள்ளது. இந்நகராட்சி பகுதிக்கு தினசரி வந்து செல்லும் மக்கள் தொகை சுமார் 2500. இந்நகராட்சியினை 27 வார்டுகளாக பிரிக்கப்பட்டு அதில் உள்ள மொத்த தெருக்கள் எண்ணிக்கை 160 மற்றும் குடியிருப்புகளின் எண்ணிக்கை 8810 ஆகும்.

தாரமங்கலம் பேரூராட்சியில் இருந்து நகராட்சியாக தரம் உயர்த்தப்பட்டு வளர்ந்துவரும் நகராட்சியாக உள்ளது. தாரமங்கலம் நகராட்சி சங்ககிரி சாலையில் நகரினை ஒட்டியுள்ள சர்வே எண்.244/3-இல் மொத்த விஸ்தீர்ணம் 5.33 ஏக்கரில் விஸ்தீர்ணம் 2.47 ஏக்கர் பரப்பளவில் வளமீட்பு பூங்காவும் மற்றும் மீதமுள்ள மொத்த விஸ்தீர்ணம் 2.86 ஏக்கர்

(கு.பி.பா)

பரப்பளவில் நகராட்சி மயானம் செயல்பட்டு வருகிறது. இம்மயானத்தில் இறந்தவர்களின் உடல்கள் புதைக்கப்பட்டும், மற்றும் எரியூட்டப்பட்டும் வருகிறது.

மேலும், இம்மயானப் பகுதியில் புதைக்கப்பட்டுள்ள இறந்தவர்களின் உடல்கள் நினைவுச்சின்னமாக சிறிய அளவிலான நினைவு மேடைகள் அமைத்து மயானப்பகுதி முழுவதும் நினைவு மேடைகளாக ஆக்கிரமித்து தற்போது இறந்தவர்களின் உடல்களை புதைக்கும் பகுதிகளில் பெரும் சிக்கலாக உள்ளது. பின்வரும் காலங்களிலும் இறந்தவர்களின் உடல்களை புதைப்பதில் சிக்கல் எழும் நிலை உள்ளதாலும் தாரமங்கலம் நகராட்சி வளர்ந்துவரும் நகராட்சியாக இருப்பதாலும் இம்மயானத்தினை சுகாதாரமான முறையில் சுற்றுச்சூழல் பாதுகாப்புடன் பராமரிக்கப்படவேண்டியதன் அவசியத்தினை கருத்தில் கொண்டும் இம்மயான வளாகத்தில் சர்வே எண் 244/3 -ன் வடமேற்கு பகுதியில் நவீன எரிவாயு கட்டடம் அமைத்து மயானத்திற்கு வரும் இறந்தவர்களின் உடல்களை சிறந்த முறையில் தகனம் செய்யும் வகையில் எரிவாயு தகனமேடை ரூ.150/- லட்சம் மதிப்பீட்டில் அமைப்பதற்கு உரிய மதிப்பீடுகள் தயார் செய்யப்பட்டுள்ளது.

தாரமங்கலம் நகராட்சியில் சர்வே எண் 244/3 -ன் வடமேற்கு பகுதியில் எரிவாயு தகனமேடை அமைக்கும் பணியினை மேற்கொள்ள 2021-22-ஆம் ஆண்டிற்கான கலைஞர் நகர்ப்புற மேம்பாட்டுத் திட்டம் அல்லது அரசின் இதர திட்டங்களில் இருந்து முழு மான்யமாக நிதி ஒதுக்கீடு மற்றும் நிர்வாக அனுமதியினை வழங்கிட நகராட்சி நிர்வாக இயக்குநருக்கு செயற்குறிப்பு அனுப்பிட இந்நகராட்சி மன்ற தீர்மான எண்.14 நாள்.20.01.2022 ஒப்புதல் வழங்கப்பட்டுள்ளது.

தாரமங்கலம் நகராட்சியில் சர்வே எண் 244/3 -ன் வடமேற்கு பகுதியில் எரிவாயு தகனமேடை அமைக்கும் பணியினை ரூ.150/- லட்சம் மதிப்பீட்டில் மேற்கொள்ள 2021-22-ஆம் ஆண்டிற்கான கலைஞர் நகர்ப்புற மேம்பாட்டுத் திட்டம் அல்லது அரசின் இதர திட்டங்களில் இருந்து முழு மான்யமாக நிதி ஒதுக்கீடு மற்றும் நிர்வாக அனுமதியினை வழங்குமாறு கனிவுடன் கேட்டுக்கொள்கிறேன்.

**இணைப்பு :-**

- 1) தீர்மான நகல்.
- 2) விரிவான திட்ட அறிக்கை.

  
24/02/22  
ஆணையாளர்,  
தாரமங்கலம் நகராட்சி,  
சேலம் மாவட்டம்.

**நகல் :-**

மாவட்ட ஆட்சித்தலைவர் சேலம் அவர்களுக்கு தகவலுக்காக பணிநிதனுப்பப்படுகிறது.

## தாரமங்கலம் நகராட்சி

20.01.2022ம் தேதிய தாரமங்கலம் நகர்மன்ற கூட்ட

தீர்மானம் எண்.14 - ன் உண்மை நகல்

2022ஆம் ஆண்டு 20.01.2022 ஆம் தேதி பிற்பகல் 3.00 மணிக்கு தாரமங்கலம் நகராட்சி ஆணையாளர் அலுவலகத்தில் நடைபெற்ற தாரமங்கலம் நகர்மன்ற சாதாரணக்கூட்டத்தின் நடவடிக்கைகள்.

முன்னிலை - திரு.மு.மங்கையர்க்கரசன்.,எம்.ஏ.,  
ஆணையாளர்,  
தாரமங்கலம் நகராட்சி.

சேலம் மாவட்டம் உள்ள தாரமங்கலம் தேர்வநிலை பேரூராட்சி பார்வை (1) ல் காணும் அராசாணை (நிலை) எண்117 நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் (தேர்தல்) துறை நாள் 07.12.2021 ன்படி தரம் உயர்த்தப்பட்டு இரண்டாம் நிலை நகராட்சியாக செயல்பட்டு வருகிறது. தாரமங்கலம் இரண்டாம் நிலை நகராட்சியின் பரப்பளவு 9.72 ச.கி.மீ. 2011 மக்கள் தொகை கணக்கெடுப்பின்படி மக்கள் தொகை 30222. தற்போதைய கணக்கின்படி மக்கள் தொகை 32035.ம் உள்ளது. இந்நகராட்சி பகுதிக்கு தினசரி வந்து செல்லும் மக்கள் தொகை சுமார் 2500. இந்நகராட்சியினை 27 வார்டுகளாக பிரிக்கப்பட்டு அதில் உள்ள மொத்த தெருக்கள் எண்ணிக்கை 160 மற்றும் குடியிருப்புகளின் எண்ணிக்கை 8810 ஆகும்.

தாரமங்கலம் பேரூராட்சியில் இருந்து நகராட்சியாக தரம் உயர்த்தப்பட்டு வளர்ந்துவரும் நகராட்சியாக உள்ளது. தாரமங்கலம் நகராட்சி சங்கிரி சாலையில் நகரினை ஒட்டியுள்ள சர்வே எண்.244/3-இல் மொத்த விஸ்தீர்ணம் 5.33 ஏக்கரில் விஸ்தீர்ணம் 2.47 ஏக்கர் பரப்பளவில் வளமீட்பு பூங்காவும் மற்றும் மீதமுள்ள மொத்த விஸ்தீர்ணம் 2.86 ஏக்கர் பரப்பளவில் நகராட்சி மயானம் செயல்பட்டு வருகிறது. இம்மயானத்தில் இறந்தவர்களின் உடல்கள் புதைக்கப்படும், மற்றும் எரியூட்டப்படும் வருகிறது.

மேலும், இம்மயானப் பகுதியில் புதைக்கப்பட்டுள்ள இறந்தவர்களின் உடல்கள் நினைவுச்சின்னமாக சிறிய அளவிலான நினைவு மேடைகள் அமைத்து மயானப்பகுதி முழுவதும் நினைவு மேடைகளாக ஆக்கிரமித்து தற்போது இறந்தவர்களின் உடல்களை புதைக்கும் பகுதிகளில் பெரும் சிக்கலாக உள்ளது. பின்வரும் காலங்களிலும் இறந்தவர்களின் உடல்களை புதைப்பதில் சிக்கல் எழும் நிலை உள்ளதாலும் தாரமங்கலம் நகராட்சி வளர்ந்துவரும் நகராட்சியாக இருப்பதாலும் இம்மயானத்தினை சுகாதாரமான முறையில் சுற்றுச்சூழல் பாதுகாப்புடன் பராமரிக்கப்படவேண்டியதன் அவசியத்தினை கருத்தில் கொண்டும் இம்மயான

வளாகத்தில் சர்வே எண் 244/3 -ன் வடமேற்கு பகுதியில் நவீன எரிவாயு கட்டடம் அமைத்து மயானத்திற்கு வரும் இறந்தவர்களின் உடல்களை சிறந்த முறையில் தகனம் செய்யும் வகையில் எரிவாயு தகனமேடை ரூ.150/- லட்சம் மதிப்பீட்டில் அமைப்பதற்கு உரிய மதிப்பீடுகள் தயார் செய்யப்பட்டுள்ளது.

மேற்கண்ட சூழ்நிலையில் , தாரமங்கலம் நகராட்சியில் சர்வே எண் 244/3 -ன் வடமேற்கு பகுதியில் எரிவாயு தகனமேடை அமைக்கும் பணியினை மேற்கொள்ள 2021-22-ஆம் ஆண்டிற்கான கலைஞர் நகர்ப்புற மேம்பாட்டுத் திட்டம் அல்லது அரசின் இதர திட்டங்களில் இருந்து முழு மான்யமாக நிதி ஒதுக்கீடு மற்றும் நிர்வாக அனுமதியினை வழங்குமாறு நகராட்சி நிர்வாக இயக்குநருக்கு செயற்குறிப்பு அனுப்பிட மன்றத்தின் அனுமதி வேண்டப்படுகிறது.

**தீர்மானம் எண்: 14 நாள்.20.01.2022**

தாரமங்கலம் நகராட்சியில் சர்வே எண் 244/3 -ன் வடமேற்கு பகுதியில் எரிவாயு தகனமேடை அமைக்கும் பணியினை ரூ.150 இலட்சம் மதிப்பீட்டில் மேற்கொள்ள 2021-22-ஆம் ஆண்டிற்கான கலைஞர் நகர்ப்புற மேம்பாட்டுத் திட்டம் அல்லது அரசின் இதர திட்டங்களில் இருந்து முழு மான்யமாக நிதி ஒதுக்கீடு மற்றும் நிர்வாக அனுமதியினை வழங்குமாறு நகராட்சி நிர்வாக இயக்குநருக்கு செயற்குறிப்பு அனுப்பிட மன்றத்தின் அனுமதி வழங்கப்படுகிறது.

(ஓம்) திரு.மு.மங்கையார்க்கரசன்.,எம்.ஏ.,  
தனி அலுவலர் மற்றும்  
ஆணையாளர்,  
தாரமங்கலம் நகராட்சி.

// உண்மை நகல் //

24/01/22  
ஆணையாளர்  
தாரமங்கலம் நகராட்சி,  
சேலம் மாவட்டம்.

“நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை”

அனுப்புநர்

திரு.மு.மங்கையர்கரசன், எம்.ஏ.,  
ஆணையாளர்,  
தாரமங்கலம் நகராட்சி,  
சேலம் மாவட்டம்.

பெறுநர்

நகராட்சி நிர்வாக இயக்குநர்,  
நகர் நிர்வாக அலுவலக வளாகம்,  
75, சாந்தோம் நெடுஞ்சாலை,  
இராஜா அண்ணாமலைபுரம்,  
சென்னை-28.

உரிய வழிமுறையாக.

நகராட்சி நிர்வாக மண்டல இயக்குநர்,  
நகராட்சி நிர்வாக மண்டல இயக்குநரகம்,  
அரிசிபாளையம், சேலம்.

ந.க.எண். 950 / 2021 / பி1, நாள். 24.02. 2022

அய்யா,

பொருள் சேலம் மாவட்டம் - தாரமங்கலம் நகராட்சியில் - SWM திட்டத்தின் கீழ் நுண் உயிரி செயலாக்க முறை (Bio-Mining) செயல்படுத்த- திருத்திய மதிப்பீடு ரூ.120 இலட்சத்தில் அமைத்திட - அனுமதி வழங்க கோருதல் தொடர்பாக.

- பார்வை
1. தாரமங்கலம் பேரூராட்சி மன்ற தனி அலுவலரின் மன்ற தீர்மானம் எண் 518 (04) நாள் 30.03.2020
  2. மாவட்ட ஆட்சித்தலைவர் சேலம் அவர்களின் தொலைபேசி செய்தி நாள்.26.12.2021.
  3. தாரமங்கலம் நகராட்சி திடக்கழிவு மேலாண்மை தொடர்பான விரிவான திட்ட அறிக்கை நாள்.30.12.2021.
  4. தாரமங்கலம் நகராட்சி ஆணையாளர் நகர்மன்ற தீர்மானம் எண்.13 நாள் 19.01.2022
  5. தொடர்புடைய ஆவணங்கள்.

தாரமங்கலம் பேரூராட்சியாக செயல்பட்டு வந்தபோது வளமிட்பூங்கா (BIO Mining) திட்டம் ரூ 106 லட்சம் மதிப்பீட்டில் செயல்படுத்திட மன்றத்தீர்மான எண் 518 (04) 30.03.2021 ல் தீர்மானம் நிறைவேற்றப்பட்டு பேரூராட்சிகளின் இயக்குநரகத்திற்கு 05.10.2020 நாளிட்ட கடிதத்தில் அனுப்பி வைக்கப்பட்டு ஒப்புதல் ஏதும் பெறப்படவில்லை.இந்நிலையில் தாரமங்கலம் பேரூராட்சியானது அரசாணை (நிலை) எண்117 நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் (தேர்தல்) துறை நாள் 07.12.2021 ன்படி நகராட்சியாக தரம் உயர்த்தப்பட்டு வளர்ந்து வரும் நகராட்சியாக செயல்பட்டு வருகிறது. இதன் பரப்பளவு 9.72 ச.கி.மீ. 2011 மக்கள் தொகை கணக்கெடுப்பின் படி மக்கள் தொகை 30222-ம் தற்போதைய கணக்கின் படி மக்கள் தொகை 32035-ம் உள்ளது. இந்நகராட்சி பகுதிக்கு தினசரி வந்து செல்லும் மக்கள் தொகை சுமார் 2500. இந்நகராட்சியில் 27 வார்டுகள் உள்ளது. மொத்த வீதிகளின் எண்ணிக்கை-160

குடியிருப்புகளின் எண்ணிக்கை -8840. இந்நகராட்சி பகுதி பெரும்பாலும் விவசாய பூமிகள் நிறைந்த பகுதிகளாகும். தாரமங்கலம் நகராட்சி பகுதியில் திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் டிராக்டர்-2, டாடா ஏ.சி.இ-1 மற்றும் தள்ளுவண்டி-40, பேட்டரி வாகனம் - 7 ஆகியவைகளை பயன்படுத்தி குப்பைகள் சேகரம் செய்யப்படுகிறது. தினசரி சுமார் 8.400 டன் கழிவுகள் இந்நகராட்சியில் சேகரம் செய்யப்படுகிறது. இந்நகராட்சியில் சேகரமாகும் குப்பைகள் சங்கிரி மெயின் ரோடு பகுதியில் உள்ள வளம்பு பூங்கா சர்வே எண்.244/3-இல் மொத்த விஸ்தீர்ணம் 5.33 ஏக்கரில் 2.47 ஏக்கர் பரப்பளவில் உள்ள இப்பகுதியில் செயல்பட்டு வருகிறது.

தாரமங்கலம் நகராட்சியில் தற்போது உள்ள குப்பை கிடங்கினுள் உள்ள குப்பைகளின் அளவினை தகுந்த பொறியாளர்கள் மூலம் தற்போது அளவீடு செய்ததில் சுமார் 13900<sup>M2</sup> அளவுள்ள குப்பைகள் உள்ளதாக கணக்கீடு செய்யப்பட்டுள்ளது. மேற்கண்ட குப்பைகளை திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் நுண் உயிரி செயலாக்க முறையில் (Bio-Mining) உரமாக்கிட உரிய அலுவலரை (Expert person) அனுப்புமாறு அண்ணா பல்கலைக்கழக சுற்றுச்சூழல் இயக்குநருக்கு 30.12.2021 ஆம் தேதியில் கடிதம் அனுப்பி வைக்கப்பட்டுள்ளது.

தாரமங்கலம் நகராட்சியில் தினசரி சந்தை மற்றும் வாரச்சந்தை மூலம் மக்கும் குப்பைகள் தினந்தோறும் அதிகம் சேகரம் ஆவதாலும் வளர்ந்து வரும் நகரமாக உள்ளதாலும், நாள் ஒன்றுக்கு 8.400 டன் குப்பைகள் சேகரம் ஆவதாலும் இந்நகராட்சிக்கு திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் நுண் உயிரி செயலாக்க முறையில் (Bio-Mining) உரமாக்கிட மதிப்பீடு ரூ.120.00 இலட்சத்தில் திருத்திய மதிப்பீடு தயாரிக்கப்பட்டுள்ளது.

தாரமங்கலம் நகராட்சியில் நுண் உயிரி செயலாக்க மையம் (Bio-Mining) ரூ.120/- இலட்சத்தில் அமைத்திட உரிய நிர்வாக அனுமதி, தொழில்நுட்ப அனுமதி மற்றும் நிதி ஒதுக்கீடு வழங்கக் கோரி நகராட்சி நிர்வாக இயக்குநர் சென்னை அவர்களுக்கு செயற்குறிப்பு அனுப்பிட இந்நகராட்சி மன்ற தீர்மான எண்.13 நாள். 19.01.2022 ஒப்புதல் வழங்கப்பட்டுள்ளது.

தாரமங்கலம் நகராட்சியில் நுண் உயிரி செயலாக்க மையம் (Bio-Mining) ரூ.120/- இலட்சத்தில் அமைத்திட உரிய நிர்வாக அனுமதி, தொழில்நுட்ப அனுமதி மற்றும் நிதி ஒதுக்கீடு வழங்கிடுமாறு கனிவுடன் கேட்டுக்கொள்கிறேன்.

இணைப்பு -

1. தீர்மான நகல்.
2. விரிவான திட்ட அறிக்கை.

நகல்

மாவட்ட ஆட்சித்தலைவர் சேலம் அவர்களுக்கு தகவலுக்காக பணிநிறுப்பப்படுகிறது.

ஆணையாளர்,  
தாரமங்கலம் நகராட்சி,  
சேலம் மாவட்டம்.

24/02/22

## தாரமங்கலம் நகராட்சி

19.01.2022 ம் தேதிய தாரமங்கலம் நகர்மன்ற கூட்ட

தீர்மானம் எண்.13 - ன் உண்மை நகல்

2022ஆம் ஆண்டு 19.01.2022 ஆம் தேதி பிற்பகல் 3.00 மணிக்கு தாரமங்கலம் நகராட்சி ஆணையாளர் அலுவலகத்தில் நடைபெற்ற தாரமங்கலம் நகர்மன்ற சாதாரணக்கூட்டத்தின் நடவடிக்கைகள்.

முன்னிலை - திரு.மு.மங்கையார்க்கரசன்.,எம்.ஏ.,  
ஆணையாளர் ,  
தாரமங்கலம் நகராட்சி.

தாரமங்கலம் பேரூராட்சியாக செயல்பட்டு வந்தபோது வளமீட்பு பூங்கா (BIO Mining) திட்டம் ரூ 106 லட்சம் மதிப்பீட்டில் செயல்படுத்திட மன்றத்தீர்மானம் எண் 518 (04) 30.03.2021 ல் தீர்மானம் நிறைவேற்றப்பட்டு பேரூராட்சிகளின் இயக்குநரகத்திற்கு 05.10.2020 நாளிட்ட கடிதத்தில் அனுப்பி வைக்கப்பட்டு ஒப்புதல் ஏதும் பெறப்படவில்லை.இந்நிலையில் தாரமங்கலம் பேரூராட்சியானது அரசாணை (நிலை) எண்117 நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் (தேர்தல்) துறை நாள் 07.12.2021ன்படி நகராட்சியாக தரம் உயர்த்தப்பட்டு வளர்ந்து வரும் நகராட்சியாக செயல்பட்டு வருகிறது. இதன் பரப்பளவு 9.72 ச.கி.மீ. 2011 மக்கள் தொகை கணக்கெடுப்பின் படி மக்கள் தொகை 30222-ம் தற்போதைய கணக்கின் படி மக்கள் தொகை 32035-ம் உள்ளது. இந்நகராட்சி பகுதிக்கு தினசரி வந்து செல்லும் மக்கள் தொகை சுமார்2500. இந்நகராட்சியில் 27 வார்டுகள் உள்ளது. மொத்த வீதிகளின் எண்ணிக்கை - 160 குடியிருப்புகளின் எண்ணிக்கை - 8840. இந்நகராட்சி பகுதி பெரும்பாலும் விவசாய பூமிகள் நிறைந்த பகுதிகளாகும். தாரமங்கலம் நகராட்சி பகுதியில் திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் டிராக்டர்-2, டாடா ஏ.சி.இ-1 மற்றும் தள்ளுவண்டி-40, பேட்டரி வாகனம் - 7 ஆகியவைகளை பயன்படுத்தி குப்பைகள் சேகரம் செய்யப்படுகிறது. தினசரி சுமார் 8.400 டன் கழிவுகள் இந்நகராட்சியில் சேகரம் செய்யப்படுகிறது. இந்நகராட்சியில் சேகரமாகும் குப்பைகள் சங்ககிரி மெயின் ரோடு பகுதியில் உள்ள வளமீட்பு பூங்கா சர்வே எண்.244/3-இல் மொத்த விஸ்தீர்ணம் 5.33 ஏக்கரில் 2.47 ஏக்கர் பரப்பளவில் உள்ள இப்பகுதியில் செயல்பட்டு வருகிறது.

தாரமங்கலம் நகராட்சியில் தற்போது உள்ள குப்பை கிடங்கினுள் உள்ள குப்பைகளின் அளவினை தகுந்த பொறியாளர்கள் மூலம் தற்போது அளவீடு செய்ததில் சுமார் 13900<sup>M2</sup> அளவுள்ள குப்பைகள் உள்ளதாக கணக்கீடு செய்யப்பட்டுள்ளது. மேற்கண்ட குப்பைகளை திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் நுண் உயிரி செயலாக்க முறையில் (Bio-Mining) உரமாக்கிட உரிய அலுவலரை (Expert person)அனுப்புமாறு அண்ணா பல்கலைக்கழக சுற்றுச்சூழல் இயக்குநருக்கு 30.12.2021 ஆம் தேதியில் கடிதம் அனுப்பி வைக்கப்பட்டுள்ளது.

தாரமங்கலம் நகராட்சியில் தினசரி சந்தை மற்றும் வாரச்சந்தை மூலம் மக்கும் குப்பைகள் தினந்தோறும் அதிகம் சேகரம் ஆவதாலும் வளர்ந்து வரும் நகரமாக உள்ளதாலும், நாள் ஒன்றுக்கு 8.400 டன் குப்பைகள் சேகரம் ஆவதாலும் இந்நகராட்சிக்கு திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் நுண் உயிரி செயலாக்க முறையில் (Bio-Mining) உரமாக்கிட மதிப்பீடு ரூ.120.00 இலட்சத்தில் திருத்திய மதிப்பீடு தயாரிக்கப்பட்டுள்ளது. மேற்கண்ட சூழ்நிலையில் தாரமங்கலம் நகராட்சியில் நுண் உயிரி செயலாக்க மையம் (Bio-Mining) ரூ.120/- இலட்சத்தில் அமைத்திட உரிய நிர்வாக அனுமதி, தொழில்நுட்ப அனுமதி மற்றும் நிதி ஒதுக்கீடு வழங்கக் கோரி நகராட்சி நிர்வாக இயக்குநர் சென்னை அவர்களுக்கு செயற்குறிப்பு அனுப்பிட மன்றத்தின் அனுமதி வேண்டப்படுகிறது.

**தீர்மானம் எண்: 13 .நாள்.19.01.2022**

தாரமங்கலம் நகராட்சியில் நுண் உயிரி செயலாக்க மையம் (Bio-Mining) ரூ.120/- இலட்சத்தில் அமைத்திட உரிய நிர்வாக அனுமதி, தொழில்நுட்ப அனுமதி மற்றும் நிதி ஒதுக்கீடு வழங்கக் கோரி நகராட்சி நிர்வாக இயக்குநர் சென்னை அவர்களுக்கு செயற்குறிப்பு அனுப்பிட இந்நகராட்சி மன்றம் ஒப்புதல் வழங்குகிறது.

(ஓம்) திரு.மு.மங்கையார்க்கரசன்.,எம்.ஏ.,  
தனி அலுவலர் மற்றும்  
ஆணையாளர்,  
தாரமங்கலம் நகராட்சி.

// உண்மை நகல் //

  
24/02/22  
ஆணையாளர்  
தாரமங்கலம் நகராட்சி,  
சேலம் மாவட்டம்.

From  
M.Mangayarkkarasan.,M.A.,  
Municipal Commissioner,  
Tharamangalam Municipality,  
Salem District.  
Telephone :- 04290-251521

To  
Thiru.D.Shanmuganathan  
Standing Counsel  
National Green Tribunal (Southern  
Zone) Chennai

R.O.C.No.97/2022/A1 Date:25.02.2022

Sir,

Sub: OA.NO.11 of 2022 (SZ) Filed by Thiru.C.Sengodan and others before the NGT (SZ) Chennai- Application regarding non-implementation of the Solid Waste Management Rules 2016, Plastic Waste (Management and Handlings) Rules 2011 and other waste Management Rules by the Tharamangalam Municipality-Regarding

Ref: Order of the Hon'ble National Green Tribunal (Southern Zone) Chennai in O.A.No. 11 of 2022 Dated:21.01.2022.

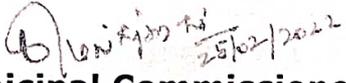
\*\*\*\*\*

I am to state that in O.A NO 11 of 2022 dated 21.01.2022 , the Hon'ble National Green Tribunal (SZ), Chennai has among others directed that the 5<sup>th</sup> respondent / Tharamangalam Municipality to file an independent report regarding the implementation of the Solid Waste Management Rules, 2016 and disposal of legacy waste dumped in the dump yard while submitting their reply statement to the allegations made in the application on or before 28.02.2022.

2. I am to further state that Tharamangalam Town Panchayats was upgraded as Municipality vide G.O..(Ms) No. 117 MA&WS Department dated 07.12.2021. Tharamangalam Municipality is a newly upgraded Municipality and comes to the purview of Municipal Administration from the above said date. The total area of Municipality is 9.72 sq.m. The current population of Municipality is 32035. The total collection of garbage is 8.400 ton per day.

3. The existing dump yard and burial ground are located in S.No 244/3 in extension of 5.33 acre at Sangagiri road, Chinnagoundampatti. As of now, the following action has been taken for removal of legacy waste from above said place. The topographical survey has been taken and arrived legacy waste quantity is 13900m<sup>3</sup>. Therefore, the director, centre of environmental studies, Anna University has been requested to evaluate the legacy waste quantity and recommend the Bio- Mining process vide letter dated 30.12.2021. Accordingly, the centre of environment studies (CEC), Anna University is willing to carry out the consultancy work on Bio-mining DPR Evaluation of legacy waste dumped at burial ground site of Tharamangalam Municipality. The further process will start with the centre of environment studies (CEC), Anna University is very soon. Further, the proposal is under preparation for removal of legacy waste of Compost yard through Bio-Mining process at an estimated cost Rs.120.00 Lakhs. Further, identification of land for forming new dumping site of Tharamangalam Municipality instead of existing dumping site at Chinnagoundampatti is under process.

4. I am therefore to request you to apprise the above facts before the Hon'ble National Green Tribunal (SZ), Chennai and Seek time for 4 weeks for filling independent report in this regard, since the entire official of Tharamangalam Municipality have been involved in Urban Local Bodies Election 2022.

  
25/02/2022  
**Municipal Commissioner,  
Tharamangalam Municipality**

**Copy to.,**

The District Collector,  
Salem

The Regional Director of Municipal Administration,  
Salem.

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)  
CHENNAI MEMORANDUM OF APPLICATION

(Under Section 18(1)-read with Sections 14, 15 of National Green Tribunal Act  
2010)

Original Application No of 2022

Between

1. C.Sengodan,  
s/o chinnapan,  
4/5/5A keel chinnagoundampatti,  
New 26th ward, Tharamanagalam municipality,  
Salem-636502. Mobile-9443191860.

2.S Sakthivel,  
Environmental Protection & Anti pollution Group,  
S/o PK Subramaniyam, Kattu velayutham street, 6<sup>th</sup> ward,  
Tharamangalam, Salem dt - 636502 Mobile: 74492.13709,  
Email: bindusaktbi@yahoo.com

.....APPLICANTS

AND

1. Department of Environment & Forest and Climate change,  
Rep by its Principal Secretary to Government of Tamilnadu  
Secretariat, chennai-600009  
Email-id forsec@tn.gov.in

2. Department of Municipal Administration and Water supply  
Rep by its Principal Secretary to Government of Tamilnadu  
Secretariat, chennai-600009  
Email-id mawssec@tn.gov.in

3. The District Administration of Collectorate,  
Rep by its Collector,  
Salem-636001,  
Phone: 0427-2450301, Email: collrslm@nic.in

4. Tamil Nadu Pollution Control Board,  
Rep by its District Environmental Engineer,  
Siva Tower, 2<sup>nd</sup> Floor, Salem-636004,  
PHONE: 0427 244 8526, EMAIL: deetnpcbslm@gmail.com

5. The Municipality,  
Rep by its Commissioner,  
Tharamanagalam .  
Salem-Dt-636502. Email-id: commr.tharamangalam@tn.gov.in

.....RESPONDENTS

1. [Signature]  
2. [Signature]

TO  
THE HON'BLE CHAIRMAN  
AND HIS COMPANION MEMBERS  
OF THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

HUMBLE APPLICATION  
SUBMITTED BY APPLICANTS  
ABOVE NAMED

MOST RESPECTIVELY SHOWETH THAT:

The first applicant is C.Sengodan S/o Chinnappan aged about 55 years having address at 26<sup>th</sup> ward of tharamangalam municipality, keel Chinnagoundampatti, salem 636502.

The second applicant is S.Sakthivel Environmental protection and anti-pollution group s/o Pk.Subramaniam aged about 50 years having residential address at 6th ward, Kattu velyatham street, tharamangalam municipality, salem 63502.

The address for service on the applicants is that of their counsel E.Sivaramakrishnavivekanand, K.Prabhakaran advocates having office at Opp to JJ Complex, Sub-Reg Office main road, tharamagalani -636502  
Email:vivek.adv.tharai@gmail.com. Mobile No.9600475847

The 1<sup>st</sup> Respondent is Department of Environment & Forest and Climate change, Rep by its Principal Secretary to Government of Tamilnadu, Secretariat, Chennai-600009.

The 2<sup>nd</sup> respondent is department of Municipal Administration and Water supply, Rep by its Principal Secretary to Government of Tamilnadu, Secretariat, Chennai-600009.

The 3<sup>rd</sup> Respondent is District Administration of Collectorate, Rep by its Collector, Salem-636001.

The 4<sup>th</sup> Respondent is Tamil Nadu Pollution Control Board, Rep by its District Environmental Engineer, Siva Tower, 2<sup>nd</sup> Floor, Salem-636004.

The 5<sup>th</sup> Respondent is Municipality, Rep by its Commissioner, Tharamanagalani. Salem Dt-636502.

1. *C. Sengodan*  
2. *S. Sakthivel*

TO  
THE HON'BLE JUDICIAL AND EXPERT MEMBERS  
OF THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

HUMBLE APPLICATION SUBMITTED  
BY APPLICANTS ABOVE NAMED

The Address for service on the respondents are same as stated above

The applicants above named present this Memorandum of Application as aggrieved by the violation of Environmental laws by the respondent No.5 and have been let off without any action by the authorities against violators cum polluters. The following facts are submitted to establish the case of the applicants:-

**FACTS IN BRIEFS:-**

1. That the first applicant, his family and in and around people are affected victims of the pollution from burning of the plastics and solid waste by 5<sup>th</sup> respondent. First applicant personally affected respiratory problem directly inhale of toxic gases by the pollution which made by 5<sup>th</sup> respondent for long time. It's caused many number of residential and keel chinnagoundamparti govt elementary school children's directly affected by this pollution during the winter season due to snow covering.

2. The second Applicant is resident of Tharamangalam municipal limit and interested in the protection of the environment and in protection of the right to a clean environment guaranteed to him by the Constitution of India under Article 21 and in performance of his duty under Article 51.

3. That the Ministry of Environment, Forest and Climate Change Published in the Gazette of India, Part-II, Section-3, Sub-section (1)] Notification New Delhi, the 18th March, 2016 G.S.R. 320(E). — Whereas the Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O 249 (E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country;

And whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules;

And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change vide number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India,

4. MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION New Delhi, the 8th April, 2016 S.O. 1357(E). — Whereas the draft of the Solid Waste Management Rules, 2015 were published under the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number G.S.R. 451 (E), in the Gazette of India.

1. *[Signature]*  
2. *[Signature]*

5. That the 1<sup>st</sup> Respondent is the tamilnadu state environment, forest and climate change which is responsible for monitoring of the activities of violators
6. That the 2<sup>nd</sup> respondent is the department of Municipal Administration and Water supply which is responsible for enforcement of clean and healthy environment to the urban population as emphasized. The focus on clearing the garbage will involve segregation of waste at source, production of compost from waste, recycling of all recyclable waste. Specific Government Order on the above lines as per Government of India's Solid Waste (Management & Handling) Rules, has been issued. As part of this strategy, an absolute ban has been imposed on the filling up of low lying areas and water holding bodies with garbage and burning of waste.
7. That the 3<sup>rd</sup> respondent is the district administration to inspect and also one of the monitoring authority.
8. That the 4<sup>th</sup> respondent also one of the monitoring committee in central government notification dated on 18th March, 2016 G.S.R 320(E) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.
9. That the 5<sup>th</sup> respondent Responsibility of local body. - (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers. (2) The local body shall be responsible for setting up, operationalization and coordination of the waste management system and for performing the associated functions, namely:- (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste; (b) ensuring that no damage is caused to the environment during this process; (c) ensuring channelization of recyclable plastic waste fraction to recyclers; (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board; (e) creating awareness among all stakeholders about their responsibilities; (f) engaging civil societies or groups working with waste pickers; and (g) ensuring that open burning of plastic waste does not take place. (3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India. (4) The local body to frame bye-laws incorporating the provisions of these rules.
10. That the tharamangalam municipality whereas the number of population living in approximately 50000 consisting of Most number of the shops and vegetable markets, Hotels departmental stores, Fruits shop and meat shops, bakeries are using banned carry bags and tumbler and cups. Tharamangalam municipality workers are collecting daily waste as banned plastic carry bags and other plastic products and solid wastes through corporation vehicles and stored in the area which is in the 4<sup>th</sup> ward of Tharamangalam municipality limits and surrounded by chinnagoundapatti elementary school and chinnagoundapatti residential area which are all in Tharamangalam municipality limits. After that without segregation of waste they are burning all waste cumulatively in 24 X 7 all 365 days.

1. Ranganathan  
2. R. Jambhikar

11. That the burning of plastics releases toxic gases like dioxins, furans, mercury and polychlorinated biphenyls (better known as BCPs) into the atmosphere, and poses a threat to vegetation, and human and animal health.

Dioxins settle on crops and in our waterways where they eventually enter local residents food and hence local residents bodies. These dioxins are potentially lethal persistent organic pollutants that can cause cancer and disrupt thyroid and respiratory systems.

"Burning of plastic waste increase the risk of heart disease, aggravates respiratory ailments such as asthma and emphysema and cause rashes, nausea or headaches, and damages the nervous system." Burning plastic also releases black carbon (soot), which contributes to climate change and air pollution.

11. The applicants submit that, there is a burial ground which is located near the school and residential area of chinnagoundapatti, where the whole tharamangalam and nearby villages cremate human bodies behind burial land without proper chimney. while burning the dead bodies its making very irritating bad smells in mentioned area during every cremation and causing pollution. Subsequently the applicants also requested all the respondents to install electric human body cremation furnace with chimney through online representation.

12. The applicants submit that the Residents of chinnagoundapatti who are all in (old ward no 4) the new ward no.26 and the childrens aged below 10 years who are all in the keel chinnagoundapatti elementary school which is running by state government continually inhaling toxic gases which is burning by the 5<sup>th</sup> respondent.

13. The applicants submit that the respondents 2 to 5 having failed to enforce the above said act and rules. Hence the applicants has approached this Hon'ble National Green Tribunal, South Zone U/S 14 and 15 of the NGT Act, 2010 without an alternative remedy for the following :-

#### GROUNDS:-

- a. The violator's usage of banned plastics items, carry bags continuously is illegal and environmentally unsustainable which is contrary to the established principles of law and violation to the environmental protection Act-1986, thus liable to be interfered with by this Hon'ble Tribunal.
- b. The inaction of respondents 2 to 5 under the provision of the Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O 249 (E), dated 4th February, 2011.
- c. The respondents 2 to 5 failure to monitor and enforce the provision of the Solid Waste Management Rules, 2015.
- d. The 5<sup>th</sup> respondent who is causing pollution without proper waste management mechanism in the residential area of chinnagoundapatti and near the keel chinnagoundapatti elementary school which is in Tharamangalam municipality limits and thus is liable to be interfered with.

1. *[Signature]*

2. *[Signature]*

### LIMITATION

The present application is filed within the period of limitation as provided under the NGT Act, 2010. The cause of action for the present dispute is the inaction 5<sup>th</sup> respondent burning of all kind of waste near the Govt Elementary school and the residential area of chinnagoundapatti without following the Plastic Waste (Management and Handling) Rules, 2011 and Solid Waste Management Rules, 2015. The violation continues till date. Hence the Application is well within the period of limitation.

### INTERIM PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to pass an Interim Order to constitute an expert technical and scientific committee as may be deemed fit and assess the keel chinnagoundampatti environmental damage by the burning of solid waste and plastics and human dead body cremation by the municipality and pass suitable orders for restoration and remediation of the environment, pending the disposal of the present application.

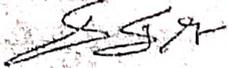
### PRAYER

It is respectfully prayed that this Hon'ble Tribunal may be pleased to issue direction to the Respondents and Order as follows: -

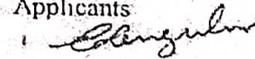
- I. To declare the burning of the plastic items and solid waste near the govt elementary school keel chinnagoundampatti and the residential area of chinnagoundapatti by 5<sup>th</sup> respondent as violation of Plastic Waste (Management and Handling) Rules, 2011 and Solid Waste Management Rules, 2015.
- II. To restrain the burning of plastic and carry bags and solid waste near the school and the residential area of chinnagoundapatti.
- III. To direct the respondent 1 to 5 find out alternative places and mechanism for waste storing and management.
- IV. To direct the respondent 2 to 5 to install electric cremation furnace with high tower chimney.
- V. To direct the 2<sup>nd</sup> respondent release the fund to 5<sup>th</sup> respondent to set up electric cremation furnace.
- VI. To direct the respondent 5 to impose fine for violators for usage of banned plastics and plastic carry bag and banned plastic products in municipality limit.
- VII. To direct the respondent 5 to initiate criminal prosecution against the violators under the provision of the environmental legislations.
- VIII. Pass such further or other orders as this Hon'ble National Green Tribunal SZ may deemed fit and necessary in the interest of justice.

Dated at Tharamangalam, Salem on this 18<sup>th</sup> day of Jan 2022

Counsel for applicants



Applicants



2-3-10/Chinn

**Item No.1:-**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 11 of 2022 (SZ)**

*(Through Video Conference)*

**IN THE MATTER OF:**

C. Sengodan  
S/o. Chinnapan  
4/5/5A Keel Chinnagoundampatti,  
New 26<sup>th</sup> Ward, Tharamangalam Municipality  
Salem District and Anr.

...Applicant(s)

**Versus**

The Principal Secretary to Government of Tamil Nadu,  
Department of Environment & Forest and Climate Change,  
Secretariat, Chennai and Ors.

...Respondent(s)

**Date of hearing: 21.01.2022.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s):

Mr. E. Sivaramakrishnanvivekanand.

For Respondent(s):

Dr. D. Shanmuganathan for R1 to R3.

Ms. Pooja represented

Mr. S. Sai Sathya Jith for R4.

## ORDER

1. The grievance in this application is regarding the non-implementation of the Solid Waste Management Rules, 2016, Plastic Waste (Management and Handling) Rules, 2011 and Other Waste Management Rules by the 5<sup>th</sup> Respondent/Tharamangalam Municipality.

2. According to the applicants, no steps have been taken by the 5<sup>th</sup> Respondent Municipality to prohibit the use of banned single use plastic bags and there is no proper collection and disposal of the waste generated in that area. Huge amounts of legacy waste are lying in the dump yard and without scientifically disposing of the same, they are using the illegal method of burning, which results in vast air pollution. Further, no steps are being taken by the 5<sup>th</sup> Respondent Municipality for applying the "3R Principle" (*Reduce, Reuse and Recycle*) in respect of use of plastic. Instead they are mixing with the other waste without segregation and sending it to the recycling units and RDF units and burning the same with other waste which is against the provisions of the Solid Waste Management Rules, 2016 and Other Waste Management Rules. They have also produced certain photographs to show the pathetic condition in which the dump yards are being used by the 5<sup>th</sup> Respondent Municipality. Though

complaints were made to the authorities, no action has been taken by them. That prompted the applicants to file this application seeking the following reliefs:-

*“(i) To declare the burning of the plastic items and solid waste near the Govt. Elementary School Keel Chinnagoundampatti and the residential area of Chinnagoundampatti by the 5<sup>th</sup> Respondent as violation of Plastic Waste (Management and Handling) Rules, 2011 and Solid Waste Management Rules, 2015. .*

*(ii) To restrain the burning of plastic and carry bags and solid waste near the school and the residential area of Chinnagoundampatti.*

*(iii) To direct the respondents 1 to 5 find out alternative places and mechanism for waste storing and management.*

*(iv) To direct the respondents 2 to 5 to install electric cremation furnace with high tower chimney.*

*(v) To direct the 2<sup>nd</sup> Respondent release the fund to 5<sup>th</sup> Respondent to set up electric cremation furnace.*

*(vi) To direct the respondent 5 to impose fine for violators for usage of banned plastics and plastic carry bag, and banned plastic products in municipality limit.*

*(vii) To direct the respondent 5 to initiate criminal prosecution against the violators under the provision of the environmental legislation.*

*(viii) Pass such further or other orders as this Hon'ble National Green Tribunal SZ may deemed fit and necessary in the interest of justice.”*

3. When the matter came up for hearing today through Video Conference for admission, Mr. E. Sivaramankrishnanvivekanand represented the applicant. Dr. D.Shanmuganathan entered

appearance for Respondents No.1 to 3 and Mr. S. Sai Sathya Jith through Ms. Pooja entered appearance for the 4<sup>th</sup> Respondent.

4. Ongoing through the allegations made in the application, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal, as non-implementation of the Solid Waste Management Rules, 2016 and Other Waste Management Rules will give rise to a substantial question of environment.

5. Despite directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018 in respect of implementation of the Solid Waste Management Rules, 2016 by the local bodies, they have not implemented the same to the satisfaction of the Tribunal. Such complaints are recurring and no effective steps have been taken by them for disposal of the legacy waste in a scientific manner, unless the pressure is mounted by orders of the Tribunal. In fact, action should have been taken spontaneously in a proactive manner by the local bodies themselves, as they are supposed to be protectors of the environment vis-a-vis health of the people in the locality. Always environment is causality and least importance is given by the authorities for providing funds for these

purposes as well, unless it is being directed to be carried out by the Tribunal by issuing stringent directions. So, the matter is admitted.

6. Issue notice to the respondents by Registered Post with Acknowledgment Due, by e-mail and also by dusthi (if possible) and produce proof of service by filing proof affidavit as per Rules.
7. The Applicants are directed to serve the copy of the application along with the documents produced to the standing counsel appearing for the Respondents No.1 to 4 within a week so as to enable them to get instruction from the respective authorities and file their independent response regarding the allegations made in the application.
8. The Applicants are also directed to produce necessary requisite along with postal covers and postal stamps before this Tribunal within a week so as to enable this Tribunal to send notice to the respondents to ensure service on them and proceed against them, if they did not appear in their absence in accordance with law.
9. In order to ascertain the genuineness of the allegations made in the application, we direct the 3<sup>rd</sup> Respondent/District Collector - Salem District or his/her nominee not below the rank of Sub-Divisional Magistrate/Assistant Collector and 4<sup>th</sup> Respondent/District

Environmental Engineer of Tamil Nadu Pollution Control Board, Salem District to independently inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

10. They are also directed to ascertain as to

- (i) whether the Solid Waste Management Rules, 2016 and Other Waste Management Rules are being strictly implemented in the 5<sup>th</sup> Respondent Municipality,
- (ii) whether the legacy waste in the dump yard is being disposed of in a scientific manner by bio-mining as directed by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018 and also by this Bench in several matters of this nature,
- (iii) whether the allegation of burning of waste in the dump yard, if found true, what is the nature of action taken by the Pollution Control Board as a regulator against the 5<sup>th</sup> Respondent Municipality as provided under the Environment (Protection) Act, 1986 and Other Waste Management Rules.

11. The 3<sup>rd</sup> Respondent/District Collector – Salem District is also directed to ascertain the gap in the implementation of the Solid Waste Management Rules, 2016 in that municipality and if so, what is the nature of action taken by them to fill up the gap to make the implementation in its letter and spirit, as contemplated under Rule 12 of the Solid Waste Management Rules, 2016 and Other Waste Management Rules.

12. The 3<sup>rd</sup> Respondent/District Collector – Salem District, 4<sup>th</sup> Respondent/DEE of Tamil Nadu Pollution Control Board – Salem District and the 5<sup>th</sup> Respondent/Tharamangalam Municipality are directed to report the steps taken by them to implement the ban of single use plastic in that area as directed by the Government and what is the nature of action taken by them against the violators including tracing the sources of availability of such single use plastic and other banned plastic articles under the notification.

13. The 5<sup>th</sup> Respondent/Tharamangalam Municipality is also directed to file an independent report regarding the implementation of the Solid Waste Management Rules, 2016 and disposal of legacy waste dumped in the dump yard while submitting their reply statement to the allegations made in the application.

14. The above said officials as well as the respondents are directed to complete their pleadings and file their respective reports to this Tribunal on or before 28.02.2022 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

15. The applicants are directed to serve the copy of the application along with the documents to the official respondents within a week so as to enable them to comply with the direction and file a report without delay.

16. The Registry is directed to communicate this order to the official respondents by e-mail immediately for their information and compliance of directions.

17. For return of notice, appearance of parties, filing their independent response and also for consideration of the report, post on 28.02.2022.

Sd/-

.....J.M.  
(Justice K. Ramakrishnan)

Sd/-

.....E.M.  
(Dr. Satyagopal Korlapati)

O.A. No.11/2022 (SZ)  
21<sup>st</sup>January, 2022. Mn.